

than the existing excursion fares between the country of origin and the destination in India if originating from a country which has bilateral agreement with India in respect of excursion and other air fares.

- (ii) The charter flights will not be permitted to be used for purposes other than carrying bonafide tourists.

12. *Transit Charter flights through India (Non-terminating)*

I. *Flight particulars* : All Information prescribed in the Aeronautical Information Circular 22/62 should be furnished to the Director General, Civil Aviation at least 72 hours notice shall be given to the Aerodrome Officer-in-Charge of the Airport of Entry or the Director General of Civil Aviation, New Delhi if any, flight by such aircrafts, specifying the following particulars :—

- (i) The route be flown.
- (ii) The date of proposed flight.
- (iii) The type of aircrafts.
- (iv) The nationality and registration marks of the aircrafts.
- (v) The call-sign of the aircrafts.
- (vi) The description of the radio equipment carried.
- (vii) The name of the Commander of the aircraft.
- (viii) The name, address and nationality of operator of aircraft.
- (ix) The number of crew and also passengers, if any, as well general description of good cleared by the Director General of Civil Aviation.
- (x) Such other information as may be required by the Director General of Civil Aviation.

II. *Information about the Charter* : The further information is also required to be sent :

- (i) Registration marking of aircrafts.
- (ii) Name of the Charter Company owning the aircraft.
- (iii) Name of tour operator.
- (iv) Route schedule from point to origin in Europe, USSR etc. back to point of origin.

III. Uplift of new passengers : No new passengers should be uplifted.

**Introduction of Jute cards for Identifying Jute Growers.**

4927. SHRI DEBI GHOSAL : Will the Minister of TEXTILES be pleased to state :

(a) whether the Jute Corporation of India has received suggestions that jute cards should be distributed to identify jute growers ;

(b) if so, the details thereof ;

(c) the contemplation of the Union Government in this regard ;

(d) what is the present system for identifying jute growers in West Bengal ; and

(e) the difficulties, if any, faced by the Jute Corporation of India in identifying bonafide jute growers in West Bengal ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) to (e) In consultation with the State Government of West Bengal, the Jute Corporation of India is following a system of purchase of raw jute only from the growers who are holding jute cards issued by the State Government or alternatively on the basis of list of growers furnished by Block Development Officer, Panchayats in consultation with district authorities. On the whole, the above system is working satisfactorily.